

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 777 OF 2019 IN**  
**DFR NO. 1858 OF 2019**

**Dated : 17<sup>th</sup> July, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Corporate Power Limited** ... **Appellant(s)**  
**Versus**  
**Power Grid Corporation of India Limited & Ors.** ... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Hemant Singh  
Mr. Nishant Kumar

Counsel for the Respondent(s) : Ms. Molshree Bhatnagar  
Ms. Sanjana Dua for R-1

**ORDER**

**IA No. 777 of 2019**  
***(Application for leave to file appeal)***

For the reasons stated in the application, IA for leave to file the appeal is allowed.

**DFR NO. 1858 OF 2019**

**Admit.** Respondents may file reply/objections, if any, within three weeks, i.e. on or before 07.08.2019 with advance copy to the other side. Thereafter, Appellant may file rejoinder, if any, within two weeks, i.e. on or before 21.08.2019 with advance copy to the other side.

Registry is directed to number the appeal and list the matter on **21.08.2019**.

**(S. D. Dubey)**  
**Technical Member**

**(Justice Manjula Chellur)**  
**Chairperson**